

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

I. A No. 101 of 2023 (SZ)

In

Appeal No. 24 of 2023 (SZ)

In the matter of:

Bharathi. K,

Chennai

... Applicant(s)

Versus

The Public Works Department,

Chennai and others

... Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel for Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

environmentclearance.nic.in/SEARCHONLYCRZ.aspx?pid=55409

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Ministry of Environment, Forest and Climate Change
Government of India

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List of the proposals as per selected Proposal No. (As on 01-11-2023)

S.No	Proposal Details	Location	Important Dates	Proposal Information	Company/Proponent	Attached Files
1	<p>Proposal No : IA/TN/CRZ/425137/2023</p> <p>File No : 11/20/2023-IA.III</p> <p>Proposal Name : Proposed Construction of Muthamizh Arignar Dr.Kalaignar Pen Monument in Bay of Bengal off the Coast of Marina Beach near Triplicane Village, Chennai District.</p>	<p>State : Tamil Nadu</p> <p>District : Chennai</p>	<p>Received Date : 08-Apr-2023</p> <p>Accepted Date : 08-Apr-2023</p> <p>Granted Date : 19-Jun-2023</p>	<p>Category : CRZ</p> <p>Proposal Status : CRZ GRANTED</p>	<p>EXECUTIVE ENGINEER PWD BUILDING CONSTRUCTION DIVISION - I</p>	<p>Granted Letter : </p> <p>CRZ Report : CRZ Report</p>

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F.No.11/20/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA-III Section (CRZ)

Indira Paryavaran Bhawan
 Jor Bagh Road
 New Delhi – 110003
 Dated: 19th June, 2023

To

**The Public Works Department,
 Government of Tamil Nadu,
 Building Construction Division 1,
 Chepauk, Chennai-600005
 Tamil Nadu
 Email: eebcddivision1@gmail.com**

Subject: Proposal for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu-CRZ Clearance regarding.

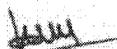
Sir,

This has reference to your proposal No. No.IA/TN/CRZ/425137/2022 dated 08th April, 2023 on the above mentioned project proposal for CRZ Clearance, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for CRZ Clearance to the project for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building / Construction and Miscellaneous projects, in its meeting held on 17th April, 2023. The project proponent and their consultant made detailed presentation and informed as under:

- (i) The proposal is for Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu for promoting tourism.
- (ii) As per CRZ Notification 2011 the activity shall require clearance from MoEF&CC after being recommended by the concerned CZMA as per Para 4 (ii) (j) construction of memorials/ monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards etc.
- (iii) The Terms of Reference (ToR) was considered in 307th EAC meeting held on 24th August 2022, in the Ministry of Environment, Forest and Climate Change, New Delhi. TOR was granted on 15th September, 2022 with specified conditions.
- (iv) The Public Hearing was conducted on 31/01/2023 by District Collector Chennai at Kalaivanar Arangam, 1 Wallahjah Road Anna Salai Triplicane, Chennai, Tamil Nadu.



- (v) The proposed project falls under CRZ IA, CRZ II, and CRZ IV-A. The CRZ Classification as:

S. No.	Description	Area in Sq.m	CRZ classification
1	Pen Pedestal	2263.08	CRZ IV-A
2	Pedestrian Pathway Above Sea	2073.01	CRZ IV-A
3	Lattice Bridge Above Beach & Land	1856.00	CRZ IA, Partially-CRZ-II, and CRZ IV-A
4	Pedestrian Pathway in Beach	1610.60	CRZ II
5	Pedestrian Pathway from Muthamizh Arignar Dr. Kalaignar Memorial to Bridge through beach	748.44	CRZ II
Total area		8551.13	

- (vi) The centre coordinates of the proposed site as per IRS Map are:

S. No.	Latitude	Longitude
A	13° 3'53.794"N	80°17'9.182"E
B	13° 3'55.109"N	80°17'11.732"E
C	13° 3'54.365"N	80°17'16.132"E
D	13° 3'53.725"N	80°17'19.908"E
E	13° 3'52.008"N	80°17'30.015"E
F	13° 3'51.537"N	80°17'32.802"E

- (vii) The Pen Monument is 30 m height (6 m pedestal above the HTL).
- (viii) The total length of the Bridge: Over the Land and intertidal area-290 m (220 m in CRZ II and 70 m in CRZ IA Intertidal area (No construction), Over the Sea-360 m – CRZ IVA and width of the Bridge is 7.0 m.
- (ix) The water requirement: Construction Phase: The total water requirement will be ~ 15 KLD (Domestic:~5 KLD, Construction purpose: ~ 10 KLD) and source of water is through Metro water tankers and Operation Phase: Domestic: ~ 5 KLD and supplied through water dispensers for drinking purpose.
- (x) The power requirement: Construction Phase: 500 kVA and sourced from TANGEDCO and 125 kVA for power backup, Operation Phase: Power supply and DG backup for lighting load, 100 kV Sourced from TANGEDCO. The DG set will be equipped from existing Memorial (which got its clearance from TNSCZMA dated 06/01/2021 and it is under construction. Approximately 185 Kw will be generated through solar panels, which will be installed on the roof of the lattice bridge.
- (xi) The Solid Waste: Construction Phase: Approximately 45.0 kg/day of municipal waste will be generated in premises will be disposed in municipal corporation bins on daily basis, Operation Phase: Approximately 98.0 kg/day of municipal waste will be generated in the premises shall be disposed through municipal/corporation bins on daily basis. All the domestic sewage facilities will be provided in the Muthamizh Arignar Kalaignar Memorial.
- (xii) The INS Adyar (defence installation) 0.81 Km from the project site.
- (xiii) A greenbelt programme will improve the ecological condition of the region. The greenbelt area is 921 Sq.m (10.77%) out of the total area 8551.00 Sq.m.

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- (xiv) Environment Management Plan: Social Environment: Fishermen can engage in their fishing activities even during the construction period. It will become an internationally acclaimed landmark tourism site. Overall aesthetics of the project site and around the Marina Beach will be improved and its positive impacts - direct and indirect employment will be generated.
- (xv) Marine Ecology: The proposed project doesn't involve any dredging and construction methodology utilise modernized equipment for piling operations for the foundation of the project, using encased drilling equipment. Debris trap, silt curtain will be used to prevent spillage of debris and waste into the sea.
- (xvi) The pedestrian bridge has been designed so as not to disturb the movement of fishing boats. Pillars spacing -16 m) (Height from sea level to pedestrian bridge 6.0m). The lattice bridge has been designed so that no pillars will be erected in the CRZ IA area of about 70 mts. There is clear passage for all the marine fauna to have access to the sandy areas including turtles, fishing boats and human movement.
- (xvii) For sand accumulation and Erosion, no dredging is required for proposed project; as it is open construction in situ piling. Due to the use of modern construction equipment, there will be no concrete spillage.
- (xviii) Sporadic nesting of sea turtle has been reported from Ennore to Tiruvanmiyur coastal area. However, care will be taken to monitor the nesting during the construction and mitigation measures will be implemented. During the nesting period of Olive Ridley Turtles i.e. from January to March no construction activity will be carried out in CRZ IA area and adjacent beaches. No illumination will be done during night time.
- (xix) The road connectivity to the project site and impact on the existing traffic network and Emergency Evacuation Plan during natural calamity/manmade is prepared by Joint Venture of CUBE and IIT Madras by analysing present and anticipated traffic.
- (xx) Major concerns during the Public Hearing and its compliance:

Major concerns during the PH and Post Public Hearing representations	Compliance by PP
Impact on Marine Ecology and fishing potentiality	The impact on various aspects of ecology among the marine life, life of turtles, prawns etc., have been studied in detail by accredited experts and researchers and based on their recommendation; all necessary steps would be taken to minimize the impact on ecology due to this project.
Shoreline Analysis with erosion and accretion	From the studies and report of NCCR, the project coastal region is Low Accretion Zone.
Construction of structures in CRZ IA	The construction in CRZ 1A is through stilts and lattice bridge without any obstruction to natural flow of water or sediments or marine organisms.
Affecting the livelihood of the fishermen	The proposed project doesn't affect livelihood of fishermen, as fishing vessels can operate beyond bridge region and bridge is constructed on pillars with large spans of around 16 m for free flow of water, sediment and marine organisms.

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Financial and Social Impacts	All the opinions are noted, it will become an internationally acclaimed landmark tourism site, positive impacts – Direct and Indirect employment will be generated and overall aesthetics of the project site in and around the Marina Beach will be improved.
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- (xxi) Total Manpower requirement during the Construction Phase: 100 and Operation Phase:30.
- (xxii) The total cost of the project ₹81 Crore.
- (xxiii) The Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has recommended the proposal for CRZ clearance *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023.

4. The EAC deliberated on the proposal. The Committee noted that the activity is a permissible as per CRZ Notification 2011 and require prior CRZ clearance; Erosion and accretion should continue to be monitored by NCCR and NOC should be obtained from INS Adyar which is 0.81 Km away from the project site. The Committee also noted the representations received pre and post Public Hearing by the Ministry and forwarded to the PP, deliberated / discussed in detail during the meeting along with letters provided by State Forest and Ministry of Fisheries, Animal Husbandry and Dairying (Departments of Fisheries) and different Association on the points raised in representations. As the PP intimated that some court cases notice / intimation has been received on the project but no stay / direction has been given by any of the Courts, however, the Committee suggested that, if any court directions related to the project is received, the PP shall act according to the court directions. The Committee also advised to PP should submit immediately revised road connectivity and Traffic Management Plan and Crowd Management Plan & Emergency Evacuation Plan (EEP), plan of dedicated pathway for the rescue team and during emergency, entry shall be controlled by the automated system. The same has been submitted by PP *vide* e-mail dated 18/04/2022 and circulated to all EAC members including MoEF&CC. The Committee found that the additional information submitted by the project proponent through e-mail is satisfactory and considered.

The Committee after detailed deliberations, considering the submissions made by the project proponent and recommendations of the Tamil Nadu CZMA, recommended the proposal for CRZ Clearance.

5. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority and considering the submissions made by the project proponent, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendations of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the proposal for **Construction of Muthamizh Arignar Dr. Kalaignar Pen Monument in Bay of Bengal, Off the Coastal of Marina Beach near Triplicane Village, Chennai District by the Public Works Department, Government of Tamil Nadu** under the provisions of the CRZ Notification, 2011 and amendments thereto, subject to the compliance of terms and conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) All construction shall be strictly in accordance with the provisions of the CRZ Notification, 2011, as amended from time to time.
- (ii) NOC should be obtained from INS Adyar prior to commencement of construction.
- (iii) Monitoring of Erosion and accretion studies should be conducted and same should be submitted to Regional Office.
- (iv) Any temporary physical infrastructure setup and excavated material during construction of the project shall not be dumped in water bodies or adjacent areas

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- and the site shall be restored to its original condition after completion of construction of work.
- (v) The road connectivity and Traffic Management Plan as submitted to implemented in totality and compliance report should be submitted to Regional Office.
 - (vi) The Crowd Management Plan & Emergency Evacuation Plan (EEP) as submitted to be implemented in totality and compliance report should be submitted to Regional Office on six monthly basis.
 - (vii) Management of the visitors will be strictly through access controlled and regulated to maintain the number of visitors at any given point of time as stated in the crowd management plan
 - (viii) There will be no construction activity in the areas of turtle nesting, if any, during the turtle nesting season from 1st January to 30th April of every year.
 - (ix) No groundwater shall be extracted within the CRZ area to meet the water requirements during the construction and/or operation phase of the project.
 - (x) Permanent labour camp, machinery and material storage shall not be set up in the CRZ area.
 - (xi) The project proponents will certify that there is no legal restriction on the proposed project activities at the proposed site.
 - (xii) The Project Proponent should comply order / direction, if any, issued by Hon'ble Court / tribunal on the project.
 - (xiii) This CRZ Clearance letter is subject to final order of the Hon'ble National Green Tribunal (Southern Zone) I.A. No. 181/2022 and other cases, if any.
 - (xiv) All the conditions stipulated by the Tamil Nadu Coastal Zone Management Authority for CRZ clearance 2011 *vide* letter No. 2914/EC.3/2023-1, dated 06/04/2023 and commitments made by the PP before the TN CZMA and EAC shall be followed in letter and spirit. An expert monitoring committee should be set up during implementation of the project.
 - (xv) All necessary clearance from the concerned authority, as may be applicable should be obtained prior to commencement of project or activity

PART B - GENERAL CONDITIONS:

- (i). Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (ii). 'Consent to Establish' and /or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and / or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (iii). Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of Competent Authority.
- (iv). All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central / State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea / coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and / or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.

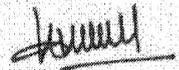
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- (v). Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (vi). A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority/State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office/ Tehsildar's office for 30 days.
- (vii). A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned Regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (viii). The Ministry of Environment, Forest & Climate Change or any other Competent Authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (ix). Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.
- (x). In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (xi). The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, for non-compliance.
- (xii). All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective Competent Authorities.
- (xiii). The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <https://parivesh.nic.in/>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.
- (xiv). A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xv). The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.
- (xvi). The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the project

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proponent along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.

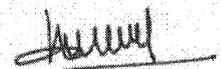
6. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
7. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the CRZ clearance, if implementation of any of the above conditions is not found satisfactory.
8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
9. Any appeal against this CRZ clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11. This issues with approval of the Competent Authority.



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)

Copy to:

1. The Principal Secretary, Department of Environment and Climate Change, Government of Tamil Nadu, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai-600015, Tamil Nadu.
2. The Deputy DGF (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam Chennai – 600034, Tamil Nadu.
3. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, Government of Tamil Nadu, Ground Floor, Panagal Building, Saidapet, Chennai-600015, Tamil Nadu.
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110032
5. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu.
6. Guard File / Monitoring File / Website / Record File



(Dr. H. Kharkwal)
Scientist 'E' (CRZ)